

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJAY DWIVEDI

ON THE 28th OF JUNE, 2024

MISC. CRIMINAL CASE No. 21241 of 2024

(RAJA @ RAJKUMAR SASI AND OTHERS

Vs

THE STATE OF MADHYA PRADESH)

Appearance:

(SHRI AISHWARYA SAHU - ADVOCATE FOR THE APPLICANTS)

*(SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE FOR THE
RESPONDENT/STATE)*

(SHRI PROMOD TIWARI - ADVOCATE FOR THE OJBECTOR)

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ORDER

Heard on the question of admission.

After arguing for some time, the counsel for the applicants submits that he does not want to press this application in respect of applicant No.3/Nannu @ Rajpal Sasi, therefore, the same be permitted to be withdrawn.

2. Prayer is allowed.

3. Accordingly, this bail application is **dismissed as withdrawn** in respect of applicant No.3/Nannu @ Rajpal Sasi.

4. This bail application is being considered in respect of applicant No.1/Raja @ Rajkumar Sasi and applicant No.2/Sunil Sasi only.

5. This first application under Section 439 of the Code of Criminal Procedure has been filed on behalf of applicant No.1/Raja @ Rajkumar Sasi and applicant No.2/Sunil Sasi for grant of bail relating to FIR No.22/2024 dated (not mentioned), registered at Police Station Raipura, District Panna, for the offence under Sections 420, 254, 380 and 201 of the Indian Penal Code.

6. The learned counsel appearing for Nos.1 and 2 submits that both the applicants are in jail since 13.03.2024 and 14.03.2024 respectively. He submits

that the role of the present applicants in the alleged crime is very limited and in fact they have not played any active role in the same. He submits that the some of the co-accused persons have been granted bail by the trial Court itself. He submits that looking to the nature of crime and the period of custody, the application be considered and the applicants be enlarged on bail.

7. On the other hand, the counsel for the State opposes the bail application.

8. However, the counsel for the complainant/objector submits that whosoever have been arrested by the police are not the persons who have actually committed crime with the complainant.

9. Considering the submissions made by learned counsel for the parties and the custody period of the applicants, their limited role in the alleged offence and the fact that some of the co-accused persons have already been granted bail, I am inclined to enlarge applicant No.1/Raja @ Rajkumar Sasi and applicant No.2/Sunil Sasi on bail. Therefore, without commenting anything on the merit, this bail application is **allowed**.

10. It is directed that applicant No.1/Raja @ Rajkumar Sasi and applicant No.2/Sunil Sasi be released on bail upon their furnishing a personal bond in the sum of **Rs.1,00,000/- (Rupees One Lac)** each with one solvent surety each in the like amount to the satisfaction of the trial Court concerned for their appearance on the dates given by it.

11. On being released on bail, applicant No.1/Raja @ Rajkumar Sasi and applicant No.2/Sunil Sasi shall abide by the conditions enumerated in Section 437(3) of the Code of Criminal Procedure.

(SANJAY DWIVEDI)

ac/-

